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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1044/97

dt.14-8-97

Between.

A. Ramanamma : Applicant

and

Union of India, rep. by
its Chairman,
Railway Board
New Delhi

2. Divnl. Railway Manager
South Central Railway
Vijayawada Division
Vijayawada

3. Chief Permanent Way Inspector
SC Rly., Bitragunta
Nellore Dist.

: Respondents

Counsel for the applicant : K.K. Chakravarthy
Advocate

Counsel for the respondents : C.V. Malla Reddy
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

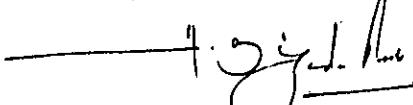
Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Heard Mr. K.K. Chakravarthy for the applicant and Mr. C. Venkat Malla Reddy for the respondents.

1. This is a belated claim and the OA has been filed three years after the events which gave rise to this complaint. When asked about the limitation aspect, Mr. Chakravarthy emphatically submitted that the applicant was absolutely unable to come before the Court in time due to physical disability and utter penury. Though the grounds stated are not quite convincing, it is not proposed or considered fair to shut the applicant off at the threshold on technical ground of limitation. The delay is condoned.

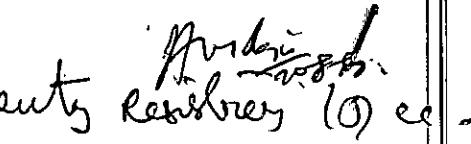
2. The applicant is stated to have retired as Gang-woman after serving the railways for nearly 11 years. The correctness of this statement needs to be checked by the concerned authority with reference to records held by him. She states that she was retired on medical invalidation. Even this appears to be a problematic statement because the only document which she has submitted in support of this contention is a "medical unfitness" certificate issued by AE (Works) Engg. Department, which may not be quite the same thing as medical invalidation. The applicant further states that owing to the fact she has no one to look after her in her old age and sickness - her husband having passed away earlier and both the daughters being married - she has 'adopted' her own grand-child. He is now stated to be looking after her well being. The grand child so adopted

appears to be 28 years of age now. The applicant somewhat tentatively states that she had submitted a representation to Respondent-2 on 17-8-1994 (A-3 to the OA) and that she has not received any reply to it.

3. Respondent-2 may have this case examined as per rules, take a suitable decision and communicate the same to the applicant within 100 days.
4. Thus the OA is disposed of at the admission stage. A copy of this OA may be sent to Respondent-2 along with this order.
5. Thus the OA is disposed of. 

(H. Rajendra Prasad)
Member (Admn.)

Dated : August 14, 97
Dictated in Open Court


Deputy Registrar (O) cc

sk

O.A.1044/97.

To

1. The Chairman, Union of India,
Railway Board, New Delhi.
2. The Divisional Railway Manager,
SC Rly, Vijayawada Division, Vijayawada.
3. The Chief Permanent Way Inspector,
SC Rly, Bitravanta, Nellore Dist.
4. One copy to Mr. K. Chakravarthy, Advocate, C.R.T. Hyd.
5. One copy to Mr. C. Malla Reddy, SC for Rlys, C.R.T. Hyd.
6. One copy to I.M.E.(A) C.R.T. Hyd.
7. One copy to D.R.I) C.R.T. Hyd.
8. One spare copy

pwm.

27/8/97

In The CAT, Hyd. Bench
Hyderabad.

The Hon'ble Mr. H. Rajendra
Boasrd, MCA

Dated: 14/8/97.

OP no. 1044/97

disposed of

No castes

copy for R-2
A/c/copy
O/HO CT

